

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH**


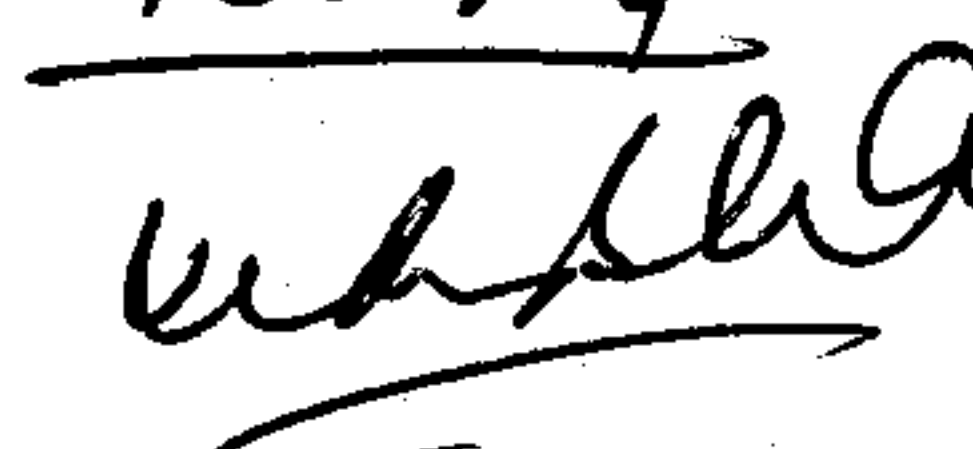
C.P. (I.B) No.61/9/NCLT/AHM/2019

Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.11.2019**

Name of the Company: BVC Tradeport Pvt. Ltd.  
V/s  
Salebhai Internet Ltd.

Section of the Companies Act : Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	KRISHAL.H.PATEL	ADVOCATE	PETITIONER	
2.	UDAY R SHAH	ADVOCATE	RESPONDENT	


**ORDER**

The Parties are represented through their respective Counsel(s).

The matter is fixed for reporting settlement or for hearing. As per record this Court vide its order dated 27.08.2019 has observed that pleadings are complete. Hence, the matter can be fixed for final hearing.

Since today Coram of this Division Bench is not available. The matter is adjourned for argument.

List the matter on 09.12.2019

  
(HARIHAR PRAKASH CHATURVEDI)  
MEMBER (JUDICIAL)

Dated this the 27th day of November, 2019.